

S U P R E M E            C O U R T   O F        I N D I A  
RECORD OF PROCEEDINGS

I.A.No.1 in SPECIAL LEAVE PETITION (Civil) Nos.21478/2008,  
21817/2008 and 22115/2008

KERALA STATE HOUSING BOARD & ANR.

Petitioner(s)

VERSUS

K.NARAYANA PODUVAL & ORS.

Respondent(s)

I.A.No.1: (Application for deleting the names of respondent  
Nos.5 to 9 in SLP(C) No. 21478/2008 from the array of parties)

I.A.No.1: (Application for deleting the names of respondent  
Nos.2,3,4, 5 & 9 in SLP(C) No. 21817/2008 from the array of  
parties)

I.A.No.1: (Appln. for withdrawal of SLP in SLP(C) No.22115/2008)  
(With Office Report)

Date: 16/11/2009            This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)            Mr. M.T. George,Adv.  
   Ms. Smitharani M.R.,Adv.

For Respondent(s)            Mr. K. Rajeev,Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A. Nos.1 in SLP(C) No.21478/2008 and I.A. Nos.1  
in SLP(C) No.21817/2008 are allowed in terms of the  
prayer at the risk of the petitioners.

I.A. Nos.1 in SLP(C) No.22115/2008:

Application for withdrawal of the SLP is allowed  
and the special leave petition stands dismissed as  
withdrawn.

(A.S. BISHT)  
COURT MASTER

(P.S.N. MURTHY)  
COURT MASTER